

Sixteenth Loksabha

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Title: Job reservation for locals in Andaman & Nicobar Islands.

SHRI BISHNU PADA RAY (ANDAMAN AND NICOBAR ISLANDS): I was consistently raising some logistic and important issues since UPA-I which are also the part of the commitment of Election Manifesto of 16th Lok Sabha Election held in 2014. Out of various issues, the issue of protection to the local youths for employment in group "B" (NG) and Group "C" post of A & N Administration is now burning issue.

The constitutional restrictions have compelled the UT Administration considering recruitment of mainlanders, which lead to resentment amongst the local un-employed youth of this territory.

Education standard in the UT of A & N Islands is below the education standard of mainland's Schools/Colleges. So, the aspiring educated youths who are bona-fide residents of A&N Islands are not able to compete with the mainlanders.

Now un-employment is a major issue. As on date, out of almost 4 Lakh population of the territory, around 50,000 educated youth have registered with the employment exchange, which is alarming. So, the employment generation is major challenge in the territory at this stage.

It would not be out of place to mention here that every state has certain reasonable restriction for employment by specific Acts passed by the State Govt. through the Legislative Assembly.

Hence, I request the Government of India for the Promulgation of regulation A & N Islands Public Employment (Requirement as to Residence) under Act, 44 or Bill under Article 371 (after Article 371K enforced in Andhra Pradesh) for the benefit of local educated youth who are bona-fide residents of this Territory.